

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.a.No. 332/2000

Tuesday this the 28th day of March, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

B. Roopesh Kumar S/o Balakrishnan Nair  
aged 25 years, Sreerangam,  
Veetuveni, Near Railway Station,  
Haripad.

..Applicant

(By Advocate Mr. M.R Hariraj)

vs.

1. The Chairman,  
Railway Recruitment Board,  
Trivandrum.
2. The Union of India represented by the  
Secretary to Government of India,  
Ministry of Railways, New Delhi. ..Respondents

(By Advocate Mrs. Sumati Dandapani (rep)

The application having been heard on 28.3.2000, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who was one of the candidates  
for selection to the 63 posts of Artisan Diesel  
(Mechanical) finding that a panel containing 63 names  
has been prepared in which his name is not included  
has filed this application for a direction to the  
respondents to publish a waiting list of candidates for  
appointment to the post of Artisan Diesel (Mechanical)  
and alternatively for a direction to respondents to  
consider and pass orders on Annexure A2 representation  
in accordance with law within a time limit to be  
prescribed by this Tribunal.

.2.

2. The applicant feeling that on the basis of his performance he may probably be included in the waiting list if prepared has filed this application.

3. We have perused the application and have heard Shri M.R.Hariraj, the learned counsel of the applicant. We do not find any rule or instruction on the basis of which the applicant is entitled to seek such a relief. Apart from the wishful thinking in the minds of the applicant that in case a waiting list be prepared his name may probably included in it, there is no basis at all for the applicant to file this application. A wishful thinking does not furnish the applicant with a legitimate cause of action to invoke the jurisdiction of the Tribunal. Hence the application is rejected under Section 19(3) of the Administrative Tribunals Act. No order as to costs.

Dated the 28th day of March, 2000



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexure referred to:

Annexure.A2: True copy of the representation dated 27.1.2000 submitted by the applicant to the Ist respondent.

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